

CENTRAL ADMINISTRATIVE TRIBUNAL PRINCIPAL BENCH NEW DELHI.

O. A. No. 134 of 1994

New Delhi, this the 20th day of January, 1994.

HON'BLE MR JUSTICE S.K.DHAON, VICE CHAIRMAN HON'BLE MR B.K.SINGH, MEMBER(A)

Ram Saran, Son of Sari Narangi Lal, R/O J-1194, Mangolpuri, Delhi-83.

... ... Applicant

(through Mr B.K. Gaur, though none appeared).

vs.

Employees' State Insurance Hospital, through Medical Superintendent, ESI Hospital Bassai Darapur, Delhi-15.Respondents.

ORDER (Oral)

PER S.K.DHAON. VICE CHAIRMAN

A combined reading of the averments made original in the O.A. and the contents of the Civil Suit No.5 of 1993, filed by the Petitioner in the Court of Senior Subordinate Judge, Delhi, shows that the petitioner had neither rendered service for 240 days nor for 206 days in the Employees! State Insurance Hospital (the respondent). Therefore. the prayer that the petitioner had a preferential claim for being appointed as a fresher has no substance. It goes without saying that the petitioner would be entitled to be considered for fresh appointment on merits and in accordance with law alongwith others, who are qualified for being considered for such appointment. It also goes without saying that the petitioner would be considered only if he is qualified to be considered.

The application has no substance 2. and is dismissed summarily.

(B.K. Singh) Member(A)

(S.K.Dhaon) Vice Chairman

/sds/